

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

**APPEAL No. 164 OF 2015 & IA No. 264 OF 2015 &
APPEAL No. 165 OF 2015 & IA No. 267 OF 2015**

Dated: 18th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

APPEAL NO. 164 OF 2015 & IA NO. 264 OF 2015

In the matter of :

**BSES Rajdhani Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

APPEAL NO. 165 OF 2015 & IA NO. 267 OF 2015

**BSES Yamuna Power Ltd. ...Appellant(s)
Versus
Delhi Electricity Regulatory Commission ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Malavika Prasad

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R.1

ORDER

Learned counsel for the respondent seeks two weeks time to file reply. She may file the same on or before 02.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 17.02.2016 after serving copy on the other side.

List the matter on **24.02.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk